

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No 162/2004

In the matter of

Determining of tariff in respect of National Capital Thermal Power Station, Dadri for the period from 1.4.2004 to 31.3.2009.

And in the matter of

National Thermal Power Corporation Ltd.

.....**Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd., Lucknow
2. Delhi Transco Ltd, New Delhi

.....**Respondents**

ORDER

By para 5 of our order dated 21.12.2006 in review petition No.57/2006 in Petition No.162/2004, we had allowed review of the order dated 5.5.2006 to the extent of computation of the cumulative depreciation recovered up to 31.3.2004 in respect of NCTPS Dadri and its consequential effects on tariff from 1.4.2004 to 31.3.2009. For this purpose, the main petition was to be heard. However, inadvertently for Petition No.162/2004, Petition No.196/2004 was mentioned in para 5 of the said order dated 21.12.2006.

2. It is ordered that in para 5 of the said order dated 21.12.2006, for "Petition No.196/2004", "Petition No.162/2004" should be read. The main petition (No.162/2004) shall now be listed for hearing on 8.2.2007.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 15th January, 2007